

sity can do without these bodies which are not there and without these officers? Every Member has pointed out these things and I will do the same thing because these posts should be filled. They were created by law and cannot remain vacant for years to come. This thing and that thing cannot be shown as the reason for that. For, every one of these institutions have specific roles, specific duties have been assigned to them, specific functions have been given to them by a law that was made for them. How can they remain vacant? Yet the Minister says that they were being looked after by others. The Minister says, it may not have this body, but such and body is looking after its work. Sir, does the Minister, who is also a very great educationist, feel that these bodies are not necessary or in other words, there are redundant? And if he feels so—because that was the tenor of his answer—would he have the law amended to see that these bodies are not there in the framework of the law?

DR. PRATAP CHANDRA CHUNDER: Sir, most of the points raised by the hon. Member have already been answered by me. It is not that there were no bodies. There were bodies; still there are bodies. But these bodies should work in a proper manner. We have taken up this matter with the Chief Rector also. He is also looking into this matter. We are conscious of the great future for this university. It will certainly serve the members of that region.

SHRI LAKSHMANA MAHAPATRO: Sir, at one stage he answered that this is the feeding time. What, according to him, will be the length of this feeding time?

DR. PRATAP CHANDRA CHUNDER: It depends on the individual concerned. So also with institutions.

MR. CHAIRMAN: Mr. Dinesh Goswami raised something.

SHRI AJIT KUMAR SHARMA: Does the Hon'ble Minister really feel that there is need of either an inspection of the university or an enquiry? After inspection, if he is convinced, he can make an enquiry. Does the Minister feel the necessity of any of these steps?

DR. PRATAP CHANDRA CHUNDER: I have not shut out the possibility. I have simply said, let the duly constituted bodies function and let the Auditor-General give us the report; then the matter will be considered.

MOTION RE APPOINTMENT OF MEMBERS OF RAJYA SABHA TO JOINT COMMITTEE ON THE LOKPAL BILL 1977

MR. CHAIRMAN: Next item. Mr. S. D. Patil.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): Sir, I beg to move the following Motion:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint two members of the Rajya Sabha to the Joint Committee of the Houses on the Lokpal Bill, 1977, in the vacancies caused by the retirement of Shri K. A. Krishnaswamy and Shri D. P. Singh from the membership of the Rajya Sabha on the 2nd April, and 9th April, 1978, respectively, and resolves that Shri N. K. P. Salve and Shri V. V. Swaminathan, Members of the Rajya Sabha, be appointed to the said Joint Committee to fill the vacancies."

The question was put and the motion was adopted.

REFERENCE TO HUNGER STRIKE BY N. D. M. C. EMPLOYEES

MR. CHAIRMAN: Special Mentions. Shrimati Rajinder Kaur.

DR. SHRIMATI RAJINDER KAUR (Punjab): Sir, I wish to mention in the

[Dr. Shrimati Rajinder Kaur]

House that the New Delhi Municipal Committee Office employees are on strike for the last 15 days because of the anomaly in the emoluments of the employees of the same category, recruited on the same pattern with the same qualifications, doing the same type of work and being promoted in the same cadre but posted in different departments. Those who went to Electricity and Water Departments get *ex gratia* payment and the others are being denied the same. This is a clear case of discrimination against the employees of the same institution. The office work of the NDMC stands still. The work of the International Vaccination Centre and the cash collection counters has also stopped, causing difficulties to the general public. The agitation has taken a serious turn. One employee, Shri Bindu Ram, who was on an indefinite hunger strike from the 24th April was rushed to the hospital on the 27th April. Another employee who had started a hunger strike was rushed to the hospital on the 8th May. Another employee, Shri Sunder Singh, has started a hunger strike from today. I will request the Home Minister to look into this matter and remove this anomaly and discrimination to end the strike.

REFERENCE TO DISTRESS SALE OF COTTON IN THE COTTON GROWING STATES

श्री देवराज पाटील (महाराष्ट्र) : मान्यवर, सभापति महोदय, मैं आपकी इजाजत से देश के एक महत्वपूर्ण वर्ग किसान की समस्या की ओर ध्यान दिलाना चाहता हूँ। अनाज के बाद कपड़े का स्थान आता है और कपास से कपड़ा बनता है। इसलिए कपास के उत्पादक के हितों की रक्षा के बारे में अविलम्बनीय और सार्वजनिक महत्व के विषय पर मैं आपके माध्यम से माननीय मंत्री जी का ध्यान खींचना चाहता हूँ।

सभापति जी, 22 दिसम्बर, 1977 को सदन में कपास उत्पादकों के हितों की रक्षा

के लिये मैंने तथा सभी दलों के सदस्यों ने उत्पादकों को कपास का लाभकारी मूल्य देने तथा कच्चे माल यानि कपास और तैयार उत्पादन यानि कपड़े की कीमतों में संतुलन कायम करने की मांग की थी। इस संदर्भ में सरकार को सलाह देने के लिये सरकार नियुक्त उच्चस्तरीय कमेटी हार्ड-पावर्ड कमेटी जिसका नाम है नक्सस कमेटी, उनके जो सुझाव थे कि कपड़े की कीमत से हम कपास की कीमत को लिंक कर सकते हैं। यह जो सुझाव दिया था कि रा-मटीरियल और एण्ड-प्राइडेंट में संतुलन किया जाए, जिससे हम कच्चे माल को रेम्युनरेटिव प्राइस दे सकते हैं, उनकी तरफ भी ध्यान दिया था। महत्व का दूसरा सुझाव सदन ने यह दिया था, मैंने नहीं, कि इस वर्ष के लिये चालू वित्तीय वर्ष के लिये सरकार को क्या करना चाहिये, सदस्यों ने सुझाव यह दिया था कि भारतीय कपास निगम के काम को व्यापक बनाने और कपास के भावों को स्थिर करने में काटन कारपोरेशन की भूमिका को किसानों के हित में मजबूत करना चाहिए। इसके लिये कुछ सुझाव दिये थे और सरकार ने यह भी कहा था कि सरकार ने जो कपास की सपोर्ट-प्राइस फिक्स की है, वह रेम्युनरेटिव नहीं है। सभापति महोदय आप जानते हैं कि 19 अक्टूबर, 1977 में सरकार ने 1977-78 के लिए पंजाब एफ 420 बैरायटी की 255 रु० सपोर्ट-प्राइस तय की थी जो गत वर्ष से रु० 45 ज्यादा थी। लेकिन घोषित सपोर्ट-प्राइस के बारे में खुद कृषि मंत्री ने कहा था : I quote from the news report: "He was, however, of the view that the support price of Rs. 255 a quintal was not realistic. He assured the House that efforts will be made to offer a realistic price." दूसरा सुझाव जो उस वक्त हमने दिया था वह कपास के खरीदने के लिये था कि काटन कारपोरेशन हर मण्डी में जाकर